

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 06
CP No. (IB)- 25/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

Smt. Padma Mishra

...Financial Creditor

Versus

Guman Builders & Developers Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Rajveer Shekhawat, Adv.

For the Corporate Debtor : None-appeared

ORDER

This matter pertains to home buyers and is covered by the judgment of the Hon'ble Supreme Court in **Manish Kumar Vs. Union of India (UOI) and Ors. Writ Petition (C) No. 26/2020 dated 19.01.2021**. In the circumstances, the CP is dismissed. Liberty is granted in terms of the said judgment. Hence, CP No. (IB)- 25/7/JPR/2020 is disposed of.

Sd—

(Raghu Nayyar)
Technical Member

Sd—

(Ajay Kumar Vatsavayi)
Judicial Member

July 13, 2021